## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-569/ND/2017

In the matter of:

McNally Sayaji Engg. (P) Ltd.

Vs.

**Kee Projects Limited** 

PETITIONER

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Riashav Banerjee, Advocate

Mr. Zeeshan Haque, Advocate

For the Respondent/Corporate Debtor: Dr. Anurag Kr. Agarwal, Advocate

## ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that the pleadings in the matter are complete and Rejoinder has been filed by the petitioner. It is represented by the Ld. Counsel for the Respondents that copy which was dispatched by way of E-mail message is not Idea Res legible. Ld. Counsel for the petitioner represents that hard copy of the rejoinder has also been served to the Ld. Counsel for the respondent.

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In view of the completion of pleadings, let the matter be posted for enquiry on 12.2.2018. -sg-

> (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit